



Government of Jammu and Kashmir
Civil Secretariat Home Department
Srinagar/Jammu.

NOTIFICATION
Srinagar, the 18th July, 2019

SRO:- 458 Whereas, on 17.07.2015 P/S Zainpora received a written docket from HC Mohammad Akbar 03/SPN to the effect that he alongwith other police personnel of P/S Zainpora while patrolling reached village Moolu Chitragam where separatists of Hurriyat (G) group namely 1, Mohammad Yousf Ganie @ Fallahi S/o Gh. Mohammad Ganie R/o Moolu Chitragam 2. Mohammad Amin Ahangar S/o Gh. Hassan R/o Sangdan Shopian 3. Nazir Ahmad Mantoo S/o Gh. Hassan R/o Kenihama Shopian 4. Gh. Nabi Sumji and other delivered Anti National speeches/slogans and urged the youth to continue armed struggle (Askari Jadujahud), thereby causing threat to the sovereignty and integrity of the state and country; and

2. Whereas, a case FIR No. 49/2015 U/S 13 ULAP Act was registered at Police Station, Zainpora and investigation taken up;and

3. Whereas, during the course of investigation statements of witnesses were recorded u/s 161 and 164-A Cr.PC and based on the facts and circumstances, the investigation of the case has been concluded as challan against 1. Mohammad Yousf Ganie @ Fallahi S/o Gh. Mohammad Ganie R/o Moolu Chitragam 2. Mohammad Amin Ahangar S/o Gh. Hassan R/o Sangdan Shopian 3. Nazir Ahmad Mantoo S/o Gh Hassan R/o Kenihama Shopian 4. Gh Nabi Sumji S/o Mohammad Ramzan R/o Deewanbagh as proved;and

4. Whereas, the Authority appointed by the State Government under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, has independently scrutinized the Case Diary file and all the other relevant documents relating to the case and has come to a definite conclusion that this is a fit case for accord of prosecution sanction against the said accused persons; and

5. Whereas, after perusing the Case Diary, the relevant documents and also taking into consideration the observations/views of the Authority appointed under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government is of

the view that there is sufficient material and evidence available against the accused persons for their prosecution under the aforesaid provision of law.

6. Now, therefore, in exercise of powers conferred by sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government hereby accords sanction for launching prosecution against the accused persons namely 1. Mohammad Yousf Ganie @ Fallahi S/o Gh. Mohammad Ganie R/o Moolu, Chiragam 2. Mohammad Amin Ahanger S/o Gh. Hassan R/o Sangdan, Shopian. 3. Nazir Ahmad Mantoo S/o Gh Hassan R/o Kenihama, Shopian. 4. Gh. Nabi Sumji S/o Mohammad Ramzan R/o Deewanbagh, Bijbehara for commission of offences punishable U/S 13 of Unlawful Activities (Prevention) Act, 1967 arising out of FIR No. 49/2015 of Police Station Zainpora.

By Order of the Government of Jammu and Kashmir.

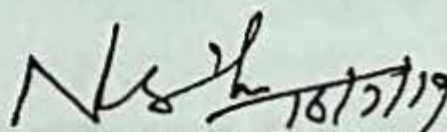
Sd/-

Principal Secretary to the Government
Home Department
Dated:- 18 .07.2019

No. Home/Pros/13/2017

Copy to:-

1. Director General of Police, J&K, Jammu. This has reference to his letter No(s)Legal/Sanc-12/S/2017/39517 dated 01/06/2017 & No.Legal/Sanc-12/S/2017/77454-57 dated 30.11.2018. The CD file in original is returned herewith, receipt of which may kindly be acknowledged.
2. Secretary to the Government, Department of Law, Justice & Parliamentary Affairs. (w.7.s.c.)
3. Private Secretary to Principal Secretary to the Government, Home Department.
4. Stock file.



Under Secretary to the Government
Home Department